

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI

E.A. No. 1/ 2025

in

O.A. No. 602 of 2024

In the matter of:

Rajesh Sharma

... Applicant

Vs

State of Haryana & Ors.

... Respondents

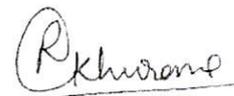
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1.	Reply on behalf of Respondent No. 4 alongwith supporting Affidavit.	1-3

Filed By:

Date: 24.04.2025

Place: Gurugram



Rahul Khurana, Advocate
Counsel for Respondent No. 4
09811894060
rkhuranalegal@gmail.com

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Rajesh Sharma

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Versus

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... Respondents

REPLY ON BEHALF OF RESPONDENT NO.4 i.e.
MUNICIPAL CORPORATION OF GURUGRAM
THROUGH SANJEEV KUMAR, EXECUTIVE ENGINEER-
I, MUNICIPAL CORPORATION, GURUGRAM.

Most Respectfully Showeth:-

1. The present reply is being filed by Sanjeev Kumar, Executive Engineer Division-I, Municipal Corporation, Gurugram (Respondent no. 4) who is authorized and competent to file reply on behalf of respondent no. 4.
2. That the above subjected Executive Petition has been filed by applicant seeking relief against the Respondent No.2 and 3. No direction passed in order sought to be executed pertains to the answering respondent.
3. That nothing survives in the present Execution Petition qua the answering respondent.



In view of submissions made herein above, it is humbly prayed that present Execution Petition may kindly to be dismissed qua the answering respondent.



Date: 23.04.2025
Place: Gurugram

Sanjeev Kumar
Executive Engineer Division-I,
Municipal Corporation
Gurugram

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AFFIDAVIT

I, Sanjeev Kumar, Executive Engineer-I, Municipal Corporation, Gurugram aged about 49 years do hereby solemnly affirm and state as under:

1. That I am authorized representative of the Respondent no. 4 in present case. I am well conversant with the facts and circumstances of the case therefore, I am competent to swear this affidavit.
2. That I have ~~read~~ the contents of accompanying reply which has been drafted under my instructions.



Deponent

Verification:

Verified that the contents of affidavit are true and correct to my knowledge and on the bases of information derived from the official record which I believe to be true and no material fact has been concealed therein.



ATTESTED

RAM NIWAS MALIK, ADVOCATE
NOTARY, GURUGRAM (HR.) INDIA



Deponent